The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): The information is being collected and will be placed on the Table of the House.

Shri D. C. Sharma: May I know when the information will be available and whether the hon. Minister could give me an approximate idea of the answer?

Dr. M. M. Das: It is not possible at present.

तांबे की खानें

*१२१४. **श्री रघुनाथ सिंह:** क्या प्राकृतिक संसाधन और वैज्ञानिक गवेषणा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि हैदराबाद राज्य में तांबे की खानों का पता चला है, और

(ख) यदि हां, तो उन खानों से कितना तांबा प्राप्त होने की आशा है?

प्राकृतिक संसाधन मंत्री (श्री के० डी० मालवीय): (क) और (ख). मांगी जाने वाली जानकारी एक विवरण के रूप में सभा पटल पर रखी जाती है। [देखिए परिशिष्ट ६, अनुबन्ध संख्या ६६]।

श्री रघुनाथ सिंह : सर्वे आपकी आरम्भ हुई या नहीं?

श्री के० डी० मालवीय: खनिज पदार्थ के अन्वेषण का कार्य दो हिस्सों में रहता है। एक प्रारम्भिक और दूसरा विस्तृत। प्रारम्भिक अन्वेषण तो हो गया है जैसा कि सूचना में दिया गया है। अब विस्तृत अन्वेषण का कार्य भी जहां तांबा पाया जाता है वहां शुरू किया जाएगा।

Shri Mohiuddin: In view of the importance of copper, does Government propose to undertake prospecting and further working of the mines?

Shri K. D. Malaviya: Government agree that there is a lot of urgency in regard to the prospecting of copper because it is a strategic material. That is why, they are now launching upon a programme of prospecting of copper in different parts of the country.

डा० सुरेश चन्द्र: जब खानों के बारे में काम होगा तो उस समय उस काम को गवर्नमेंट अपने आप करेगी या खानों का काम करने वाले व्यक्तियों के हाथ में गवर्नमेंट यह काम देगी?

श्री के० डी० मालवीय : हमारी मौजूदा नीति के अनुसार तांबे के निकालने का काम खान का काम करने वाला प्राइवेट सेक्टर कर सकता है।

Indian Citizenship

*1216. **Chaudhri Muhammed Shaffee:** Will the Minister of Home Affairs be pleased to state:

(a) the number of foreign nationals who have applied for Indian citizenship since the 15th August, 1947;

(b) the number of applications accepted and the number rejected; and

(c) the number of persons, if any, who have renounced Indian citizenship or who have sought political asylum abroad since the 15th August, 1947?

The Deputy Minister of Home Affairs (Shri Datar): (a) 2851.

(b) (i) 1525.

(ii) 1326.

These figures are as on 15th December 1953. No later figures are available.

(c) Indian Citizenship is at present regulated by the provisions of Part II of the Constitution which do not provide for renunciation of Indian Citizenship. As regards persons who have sought asylum abroad, the Government are not aware of any such cases.

Pandit D. N. Tiwary: May I know how many of the persons who came from Korea have applied for Indian citizenship?

Shri Datar: I have not got that information, here.

Shri K. K. Basu: May we know whether the Government propose to bring forward an Indian Citizenship Act as promised in 1952